

**GOVERNMENT OF INDIA  
OVERSEAS INDIAN AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1383

ANSWERED ON:29.07.2015

Migrant Workers

Chandel Kunwar Pushpendra Singh

**Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:**

- (a) the number of migrant workers who died in foreign countries including Gulf countries during the last three years;
- (b) the country-wise details thereof;
- (c) the number of Indian workers employed in Gulf countries, country-wise; and
- (d) the details of the measures adopted to ensure their safety?

**Answer**

MINISTER OF OVERSEAS INDIAN AFFAIRS

SMT. SUSHMA SWARAJ

(a) & (b): Information on the number of Indians who died in foreign countries as received from the Indian Missions abroad in July 2015 is given in Annexure-I

(c): The Ministry of Overseas Indian Affairs regulates emigration clearance of ECR category passport holders going for employment to the 18 ECR countries namely Afghanistan, Bahrain, Indonesia, Iraq, Jordan, Kuwait, Lebanon, Libya, Malaysia, Oman, Qatar, Saudi Arabia, Sudan, South Sudan, Syria, Thailand, UAE and Yemen. Information on such workers who have been granted emigration clearance for these countries, including Gulf countries, is given in Annexure -II

(d): Measures adopted by the Government to ensure safety of Indian workers in ECR category include:

(i) Indian workers in the Emigration Clearance Required Category going to ECR countries for employment can do so only after taking emigration clearance from the offices of the Protector of Emigrants.

(ii) In respect of vulnerable categories (Unskilled and Domestic Sector Workers and Housemaids), pre-attestation of document by Indian Mission is required before emigration clearance could be given by the Protector of Emigrants (PoE) Offices.

(iii) Minimum age requirement of 30 years for women emigrating on ECR passports to ECR countries, with Minimum Referral Wage and a security deposit of US\$ 2500 to be paid by foreign employer. Their employment documents have to be attested by the Indian Mission concerned before grant of emigration clearance is considered

(iv) Whenever complaints are received about the safety of Indian workers, the Indian Missions take it up with local Governments, if necessary.

(v) Further, the Indian Community Welfare Fund also provides for meeting contingent expenditure for carrying out on-site welfare activities for Overseas Indian Citizens in distress.